

## Health Bill

Sabha be nominated to serve on the said Joint Committee namely:—

- (1) Shri M. Ankineedu
- (2) Shri Anwar Ahmed
- (3) Dr. A. U. Azmi
- (4) Shri H. N. Nanje Gowda
- (5) Shri Jaipal Singh Kashyap
- (6) Shri Lala Ram Ken
- (7) Shri Keyur Bhushan
- (8) Shri K. T. Kosalram
- (9) Shrimati Kesharbai Kshirsagar
- (10) Dr. V. Kulandaivelu
- (11) Shri K. M. Madhukar
- (12) Dr. Mahipatray M. Mehta
- (13) Shri Hiralal R. Parmar
- (14) Dr. Saradish Roy
- (15) Shrimati Kishori Sinha
- (16) Shri Manmohan Tudu
- (17) Shri Atal Bihari Vajpayee
- (18) Dr. Golam Yazdani
- (19) Shri Mohd. Yusuf
- (20) Shri B. Shankaranand."

MR. DEPUTY SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the House on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 27th July, 1982 and communicated to this House on the 29th July, 1982 and do resolve that the following 20 members of Lok

Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri M. Ankineedu
- (2) Shri Anwar Ahmad
- (3) Dr. A. U. Azmi
- (4) Shri H. N. Nanje Gowda
- (5) Shri Jaial Singh Kashyap
- (6) Shri Lala Ram Ken
- (7) Shri Keyur Bhushan
- (8) K. T. Kosalram
- (9) Smt. Kesharbai Kahirsagar
- (10) Dr. V. Kulandaivelu
- (11) Shri K. M. Madhukar
- (12) Dr. Mahipatray M. Mehta
- (13) Shri Haralal R. Parmar
- (14) Dr. Saradish Roy
- (15) Smt. Kishori Sinha
- (16) Shri Manomohan Tudu
- (17) Shri Atal Bihari Vajpayee
- (18) Dr. Golam Yazdani
- (19) Shri Mohd. Yusuf
- (20) Shri B. Shankaranand

*The motion was adopted.*

14.20 hrs.

MATTERS UNDER RULE 377

- (i) NEED FOR GOVERNMENT'S CLEARANCE FOR SETTING UP OF A NYLON-6 PROJECT IN GUJARAT.

SHRI AHMED MOHAMMED PATEL (Broach): Gujarat Industrial Investment Corporation's proposal for setting up a Nylon-6 project has been pending for clearance with the Government of India for more than ten years.

Initially the GIIC was granted a Letter of Intent in 1971 for a plant with a capacity of 2100 tonnes a year. Subsequently when the GIIC submitted FIB and CG applications, the matter was held up since the Government of India was formulating its synthetic

[Shri Ahmed Mohammed Patel]

fibre policy. This took considerable time and years later, GIIC was advised to revise its application and increase the capacity. The GIIC accordingly submitted a revised application for an increased capacity. It is understood that the matter is now pending with the Planning Commission.

It has been represented to the Government of India from time to time that the GIIC has invested considerable amount of money for implementation of this project and has taken all advanced preparatory steps including the tying up of technical collaboration. This project is proposed to be set up in Cooperation with a cooperative society of powerloom weavers who will be the ultimate beneficiaries of this project.

The matter has been represented by the State Government at various levels from time to time, but so far the project has not been cleared by the Government of India. In view of the above the proposal of GIIC be accepted without further any delay.

(ii) NEED FOR SETTING UP OF A RAILWAY COACH FACTORY AT PALGHAT IN KERALA

\*SHRI V. S. VIJAYARAGHAVAN (Palghat): The State of Kerala is industrially very backward and the Central investment in Kerala either in the Railways or in other sectors is negligible. Industrial backwardness has aggravated unemployment in the State. Today lakhs of educated unemployed men and women are wandering about looking for jobs and many of them fall victims to unscrupulous recruiting agents.

Against this background, the claim of Kerala for a Railway Coach Factory is just and legitimate. There are five railway workshops in Tamilnadu, two each in Karnataka and Andhra whereas Kerala has none. The State

Government legitimately hoped that the new broad-gauge repair workshops for the Southern Zone would be located at Palghat-Olavakot regions. But the Government has decided to set up this in Andhra Pradesh.

Now, there is a proposal to set up a Coach Building Factory. The Government of Kerala had promised land free of cost and other infrastructural facilities at cheaper cost. We have got the skilled and unskilled labour force and a steady supply of power throughout the year. Apart from these, the Government of Kerala is prepared to extend all other required facilities for the Coach Building Factory.

Therefore, I would earnestly request the Government to locate the proposed factory at Palghat.

(iii) DEVELOPMENT OF TOURISM DURING THE ASIAD AND ARRANGEMENTS FOR TAKING FOREIGN TOURISTS TO BIHAR.

श्रीमती माधूरी मिह (पूणिया) :

उपाध्यक्ष महोदय, नवें एशियाई खेल हमारे देश के लिए ही नहीं किन्तु अन्तर्राष्ट्रीय दृष्टि से महत्वपूर्ण हैं। इस अवसर पर एशिया के विभिन्न देशों से खिलाड़ी, दर्शक पत्रकार और अन्य व्यक्ति भारत आयेंगे। सच तो यह है कि विश्व के विभिन्न भागों से भी इस अवसर पर लोगों के आने की आशा है। केन्द्र सरकार ने खेल समारोह को सफल बनाने के लिए कोई कसर बाकी नहीं रखी है। नवीन और भव्य स्टेडियम का निर्माण, सुन्दर सुव्यवस्थित होटल, सड़कें, प्रकाश, उद्यान की व्यवस्था की गई है। भारत का अतिथि-सत्कार हमारी संस्कृति की विशेषता है। मैं सरकार का ध्यान इस तथ्य की ओर आकृष्ट करना चाहती हूँ कि इस अवसर पर पर्यटन का प्रचार करने की ओर हमें विशेष ध्यान देना चाहिए और